

SHRI SAMAR GUHA : It is necessary to raise the matter in the House. We are very much concerned about reports appearing in the press that an international move has been undertaken by the Big Powers to bring about a political settlement on the issue of Bangla Desh. It has also been reported that important dignitaries of foreign countries have met our Foreign Office officials, that a personal letter from the Prime Minister of Ceylon has been communicated to our Prime Minister. The Government should come out with a statement on the nature of this move, what is meant actually by this political settlement, because there is only one political settlement, *viz.*, withdrawal of the Pakistan army from Bangla Desh.

SHRI S. M. BANERJEE : What is this political settlement except intervention by imperialist Powers. We do not want them to come into the Bangla Desh affair.

SHRI SAMAR GUHA : Our Prime Minister and our Government are concerned and the names of our Prime Minister and our Government have been mentioned. It is absolutely necessary for the country to know the exact nature of the proposal for a political settlement. There should be a categorical statement in the order paper next week in which they should tell us what they mean by a political settlement, and what is the attitude of our Government in regard to the fishy move undertaken by some big powers... ..
(Interruptions.)

MR. SPEAKER : In future I do not want to allow any hon. Member unless I get advance intimation about it.

श्री रामबाबुलाल शास्त्री (पटना) : अध्यक्ष महोदय ,.....

अध्यक्ष महोदय : आपने कुछ नहीं लिखा है। भारतीय मस्य तो बहुत पुराने सँभार हैं। प्यार का पुराने न होने तो ही सम्भव कि आप उन को धता नहीं है।

श्री रामबाबुलाल शास्त्री : अगर सब लोग न बोलते तो मैं भी न बोलता। मैं बहुत जरूरी बात कहना चाहता हूँ। श्री बनर्जी ने जो कुछ कहा वह अपनी जगह बहुत आवश्यक हो सकता है, लेकिन मैंने काल प्रवेशन नोटिस दिया था रजगारी के सम्बन्ध में। आज दिल्ली शहर में इस की बड़ी दिक्कत हो गई है। उधर आगरे में 600 किलोग्राम रजगारी बरामद हुई है। मैं चाहता हूँ कि इसके बारे में कोई डिक्लेशन यहाँ पर जरूर किया जाये। आप काल प्रवेशन तो स्वीकार नहीं करते, और दिल्ली के लोगों को रजगारी की कमी की वजह से बहुत परेशानी है। मेरा निवेदन है कि आप इस पर बहस के लिए कोई न कोई मूव निकालें।

SHRI K. S. CHAVDA (Patan) : I have given a call attention notice regarding the flow of Chinese arms into West Bengal from Bangla Desh.

MR. SPEAKER : Call attention is not concerned with the Minister of Parliamentary Affairs. If any Member wants to give any suggestions on this motion, advance notice should be given. I am not allowing any other gentleman now.

12.22 hrs.

ELECTIONS TO COMMITTEES

(i) NATIONAL SHIPPING BOARD

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, AND SHIPPING &
TRANSPORT (SANSADIYA KARYA
TATHA NAUWAHAN AUR PARIWA-
HAN MANTRI) (SHRI RAJ BAHADUR) :
I move:

"That in pursuance of sub-section (2) (a) of Section 4 of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such

manner as the Speaker may direct, four members from among themselves to serve as members of the National Shipping Board."

MR. SPFAKER : The question is : "That in pursuance of sub-section (2) (a) of Section 4 of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Shipping Board."

The motion was adopted.

(ii) INDIAN NURSING COUNCIL

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SWASTHYA AUR PARIVAR NIYOJAN MANTRALAYA MEN RAJYA MANTRI) (SHRI D. P. CHATTOPADHYAYA) : I move :

"That in pursuance of clause (a) of sub-section (1) of Section 3 of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Nursing Council."

MR. SPEAKER : The question is :

"That in pursuance of clause (a) of sub-section (1) of Section 3 of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among

themselves to serve as members of the Indian Nursing Council."

The motion was adopted.

12.24 hrs.

GENERAL INSURANCE (EMERGENCY PROVISIONS) BILL*

THE MINISTER OF FINANCE (VITTA MANTRI) (SHRI YESHWANT-RAO CHAVAN) : Sir, I move for leave to introduce a Bill to provide for the taking over in the public interest, of the management of general insurance business pending nationalisation of such business.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the taking over in the public interest, of the management of general insurance business pending nationalisation of such business."

The motion was adopted.

SHRI YESHWANTRAO CHAVAN : Sir, I introduce the Bill.

STATEMENT RE. GENERAL INSURANCE (EMERGENCY PROVISIONS) ORDINANCE

THE MINISTER OF FINANCE (VITTA MANTRI) (SHRI YESHWANT-RAO CHAVAN) : Sir, I lay on the Table a copy of the explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the General Insurance (Emergency Provisions) Ordinance, 1971, as required under rule 71 (1) of the Rules of Procedure and Conduct of Business in Lok Sabha [Placed in Library. See No. LT-233(71)]

* Published in Gazette of India Extraordinary, Part II section 2, dated 28-5-71.

† Introduced with the recommendation of the President.